Operation Greens to boost farmers income

1704. SHRI D. KUPENDRA REDDY: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether Government started 'Operation Greens' to prevent distress sale of tomato, potato and onion by farmers in the country, if so, the details thereof;
- (b) whether Government has identified the States which are the major producers of these vegetables and have consultations with them;
- (c) if so, the details thereof and the outcome of such consultations, State-wise; and
 - (d) the other steps taken/being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SADHVI NIRANJAN JYOTI): (a) In the budget speech 2018-2019, Hon'ble Finance Minister announced launching of "Operation Greens" on the lines of "Operation Flood" to promote Farmer Producers Organizations (FPOs), agri-logistics, processing facilities and professional management with an allocation of ₹ 500 crore. The successful implementation of this scheme has potential to increase the income of the farmers in the catchment area of tomato, onion and potato crops across the country.

(b) to (d) Ministry had organized two consultations with stakeholders on 05.02.2018 and 20.02.2018 to determine the contours of "Operation Greens". Based on the inputs from the various stakeholders, the modalities of "Operation Greens" are being worked out by the Ministry.

Setting up of Mini Food Parks across the country

1705. DR. PRADEEP KUMAR BALMUCHU:

SHRI T. G. VENKATESH:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether Government proposes to set up Mini Food Parks across the country to raise the processing level;
 - (b) if so, the details thereof; and
- (c) the details of the sops and concessions being provided under this Scheme to the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SADHVI NIRANJAN JYOTI): (a) and (b) Ministry of Food Processing

Industries (MoFPI) is implementing a Scheme for Creation of Infrastructure for Agro Processing Clusters under Pradhan Mantri Kisan Sampada Yojana (PMKSY) for setting up of 100 agro processing clusters in the country co-terminous with the 14th Finance Commission cycle. This scheme aims at development of modern infrastructure to encourage entrepreneurs to set up food processing units based on cluster approach closer to production areas. The Project Execution Agency (PEA)/ organizations such as Government/Public Sector Undertaking (PSUs)/Joint Ventures/ Non-Governmental Organizations (NGOs)/Cooperatives/Self Help Groups (SHGs)/Farmer Producer Organizations (FPOs)/Farmer Producer Companies (FPCs)/Private Sector/ partnership firm/individuals etc. are eligible for financial assistance under the scheme.

(c) The scheme envisages grants-in-aid @35% of eligible project cost in general areas and @50% of eligible project cost in hilly and difficult areas [i.e. North East Region including Sikkim, Jammu and Kashmir, Himachal Pradesh, Uttarakhand, Integrated Tribal Development Project (ITDP) notified areas and Islands] subject to maximum of ₹ 10.00 crore per project.

Specialized and permanent cadre for court administration, etc.

1706. SHRI RANJIB BISWAL:

DR. T. SUBBARAMI REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government proposes to create a separate permanent cadre of administrators officers for handling and streamlining administration, management and financing of courts in State services;
 - (b) if so, the details thereof and the reasons therefor,
- (c) whether the proposal includes speeding up court hearing process to reduce pendency;
- (d) whether views of all High Courts, the Supreme Court and other Stakeholders are obtained, the details thereof;
 - (e) if so, by when a separate cadre would be created; and
- (f) the allocation of funds made in the current year's budget and proposed to be made in the next two years for the said cadre?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (e) In the Conference of Chief Justices held in April, 2013 it was decided that the National and State Judicial Academies would